

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

15.ORDER DT. 27.09.2000

Copy of order dt.
27.9.2000 are placed
for attachment for
Supp. to both
parties

~~Ans/~~
SOL (A)

Heard Mr. S. Behera, learned counsel for the Respondents who has filed MA No. 674/2000 and Mr. B. N. Nayak, learned counsel for the applicant and have also perused the records.

In this O.A. the petitioner has prayed for a direction to the Respondents to confer the benefit of temporary status under the temporary status scheme of 1993 on him and his case may be considered for regularisation. Respondents have filed MA stating that on verification of the records they have found that the applicant's case is covered under the temporary status scheme and alongwith others his case will be considered for grant of temporary status. It is submitted by learned counsel for the applicant that he does not press for regularisation of the applicant in Gr.D post. In consideration of the above submissions of learned counsel for both sides, the OA is disposed of with a direction to the Respondents that the case of the applicant for granting of temporary status may be considered and temporary status may be conferred on him in accordance with the temporary status scheme, 1993 within a period of 60 days from the date of receipt of a copy of this order. We also make it clear that in case in case the applicant has any grievance with regard to granting of temporary status and receipt of consequential benefits, if any, he is free to approach this Tribunal. With the above observations and directions the OA is disposed of. MA No. 674/2000 is also accordingly disposed of. No costs.

27/9/2000
S. Ch. M.
Vice-Chairman

Member (Judicial)